



**The Salary and Allowances of the Chief Whip in the Legislative Assembly of
the National Capital Territory of Delhi Act, 2003**

Act 5 of 2003

Keyword(s):
Chief Whip, Speaker

Amendment appended: 5 of 2023

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7. जिस तारीख से मुख्य सचेतक बनता है या उसका कार्यकाल समाप्त होता है उसके निष्कर्ष प्रमाण से संबंधित अधिसूचना :— वह तारीख जिससे कोई व्यक्ति मुख्य-सचेतक बनता है या इसका कार्यकाल समाप्त होता है। वह तारीख सरकारी राजपत्र में प्रकाशित होगी तथा ऐसी अधिसूचना इस तथ्य का प्रमाण होगी कि इस अधिनियम के सभी उद्देश्यों के लिए उस तारीख को वह मुख्य सचेतक बना या उसका कार्यकाल समाप्त हो गया।

8. दिल्ली अधिनियम 1995 की संख्या 6 का संशोधन.—दिल्ली राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा के सदस्यों के (वेतन, भत्ते, पेंशन इत्यादि) अधिनियम, 1994 में :—

(1) धारा 2 के खंड (च) में

(क) उपखंड (II) में अन्त में आने वाले शब्द 'और' को हटाया जाएगा तथा उपखंड (III) के अन्त में जोड़ा जाएगा,

(ख) उपखंड (III) के पश्चात् निम्नलिखित उपखंड को सन्निविष्ट किया जाएगा अर्थात् (III) राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा अधिनियम, 2003 में मुख्य सचेतक के वेतन एवं भत्तों में यथा परिभाषित मुख्य सचेतक।

(2) धारा 9 की उपधारा (4) में राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा (वेतन एवं भत्ते) अधिनियम विपक्ष के नेता में यथा परिभाषित विपक्ष का नेता शब्दों के पश्चात् या राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा अधिनियम, 2003 में मुख्य सचेतक के वेतन एवं भत्तों में यथा परिभाषित मुख्य सचेतक शब्द सन्निविष्ट किए जाएंगे।

9. 1997 के दिल्ली अधिनियम संख्या 6 का संशोधन.—दिल्ली विधान सभा सदस्य (अयोग्यता निवारण) अधिनियम 1997 की अनुसूची में क्रम सं. 3 में प्रविष्टि के पश्चात् निम्नलिखित नई प्रविष्टि सन्निविष्ट की जाएगी अर्थात्

"4 राष्ट्रीय राजधानी क्षेत्र की विधान सभा में मुख्य सचेतक का कार्यालय स्पष्टीकरण.—'मुख्य सचेतक' की व्याख्या का अर्थ राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा के मुख्य सचेतक अधिनियम, 2003 के वेतन एवं भत्तों को दिया गया अर्थ होगा।"

"राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा के मुख्य सचेतक (वेतन और भत्ते) अधिनियम, 2003 (दिल्ली अधिनियम संख्या 5 वर्ष 2003)" की धारा 1 की उपधारा (2) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिनांक 9 जून, 2003 से इस अधिनियम को लागू करने की विधिकृत हेतु स्वीकृति प्रदान करते हैं।

No. F. 14(11)/97-LAD/03/994.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 22-5-2003 and is hereby published for general information.

"The Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003 (Delhi Act No. 5 of 2003)"

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 24th March, 2003).

An Act to provide for the Salary and Allowances of the Chief Whip of the Majority Party in the Legislative Assembly of the National Capital Territory of Delhi.

BE IT ENACTED BY THE LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI IN THE FIFTY-FOURTH YEAR OF THE REPUBLIC OF INDIA AS FOLLOWS:—

1. Short title and commencement.—(1) This Act may be called the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003.

(2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette, appoint.

2. Definitions.—In this Act, unless the context otherwise requires,—

(a) "Chief Whip" in relation to the Legislative Assembly of the National Capital Territory of Delhi means that Member of the Legislative Assembly who is, for the time being, declared by the majority party to be the Chief Whip in that House of the party forming the Government and recognized as such by the Speaker of the Legislative Assembly;

(b) "Speaker" means the Speaker of the Legislative Assembly of the National Capital Territory of Delhi.

3. Salary and Allowances of the Chief whip.—(1) The Chief Whip shall be entitled to receive a salary, constituency allowance and daily allowance at the same rates as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

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(2) The Chief Whip shall be entitled to receive sumptuary allowance at the same rate as is admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

(3) The Chief Whip shall also be paid such conveyance allowances, travelling allowances and daily allowances for tour outside Delhi and shall be entitled to such amenities regarding residence or compensatory allowance in lieu thereof and use of motor car, as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

Provided that the Chief Whip shall not be entitled to any travelling allowance in case the journey is performed by him in a free official transport.

4. Medical facilities to Chief Whip.—The Chief Whip and members of his family shall be entitled to such medical facilities on similar terms as provided to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

5. Telephone Facilities to Chief Whip.—The Chief Whip shall be entitled to such telephone facilities as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

6. Chief Whip not to draw salary or allowances as Member of Legislative Assembly.—The Chief Whip shall not be entitled to receive any sum by way of salary or allowances as a Member of Legislative Assembly except what is specifically provided for by this Act.

7. Notification respecting the date on which person became or cease to be Chief Whip to be conclusive evidence thereof.—The date on which any person became or ceased to be Chief Whip shall be published in the official Gazette, and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Chief Whip on that date for all purposes of this Act.

8. Amendment of Delhi Act No. 6 of 1995.—In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994,—

(i) in clause (f) of section 2,—

(a) in sub-clause (ii), the word "and" at the end shall be omitted and added at the end of sub-clause (iii);

(b) after sub-clause (iii), the following sub-clause shall be inserted, namely :—

"(iv) The Chief Whip as defined in the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003."

(ii) in Sub-section (4) of Section 9, after the words "Leader of Opposition as defined in the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act, 2001", the words "or the Chief Whip as defined in the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003," shall be inserted.

9. Amendment of Delhi Act No. 6 of 1997.—In the Delhi Members of the Legislative Assembly (Removal of Disqualification) Act, 1997, in the Schedule, after the entry at serial number 3, the following new entry shall be inserted,

"4. The office of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi.

Explanation.—The expression "Chief Whip" shall have the meaning assigned to it in the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003."

In exercise of the powers conferred by Sub-section (2) of Section 1 of "The Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003 (Delhi Act No. 5 of 2003)", the Lieutenant Governor of the National Capital Territory of Delhi hereby appoints the 9th June, 2003 as the date on which the aforesaid Act shall come into force.

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र

Delhi Gazette

एस.जी.-डी.एल.-अ.-10032023-244258
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No. 75]	DELHI, FRIDAY, MARCH 10, 2023/ PHALGUNA 19, 1944	[N. C. T. D. No. 515

भाग IV
PART IVराष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHIविधि, न्याय एवं विधायी कार्य विभाग
अधिसूचना

दिल्ली, 9 मार्च, 2023

स. फा. 14(69)/एलए-२०२०/ dsadvice/122-130.-भारत के राष्ट्रपति द्वारा दिनांक 14 फरवरी, 2023 को मिली सहमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा का निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है:-

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक वेतन तथा भत्ते (संशोधन) अधिनियम, 2023
(२०२३ का दिल्ली अधिनियम ०५)

4 जुलाई 2022 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[9th March, 2023]

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक के वेतन तथा भत्ते अधिनियम, 2003 में पुनः संशोधन करने के लिए एक अधिनियम । भारत गणराज्य के तिहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा द्वारा यह निम्न रूप से अधिनियमित हो :-

1. संक्षिप्त शीर्षक एवं प्रारंभ - (1) इस अधिनियम को राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक के वेतन तथा भत्ते (संशोधन) अधिनियम, 2023 कहा जायेगा ।

(2) यह उप-राज्यपाल द्वारा शासकीय राजपत्र में अधिसूचना द्वारा यथानियत तिथि से प्रवृत्त होगा।

2. धारा 3 का संशोधन :- राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक के वेतन तथा भत्ते अधिनियम, 2003 (2003 का दिल्ली अधिनियम 5) (इसके पश्चात "मूल अधिनियम" के रूप में संदर्भित) की धारा 3 के लिए निम्नलिखित धारा को प्रतिस्थापित किया जाएगा; अर्थात्-

“(3) मुख्य सचेतक ऐसे वेतन, भत्ते तथा अन्य पात्रताओं को प्राप्त करने के पात्र होंगे जैसा कि राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन तथा भत्ते) अधिनियम, 1994 के अंतर्गत किसी मंत्री को ग्राह्य है। ”

3. धारा 4 तथा धारा 5 का लोप और धारा 6, धारा 7, धारा 8 एवं धारा 9 का पुनःक्रमांकन – मूल अधिनियम में धारा 4 तथा धारा 5 का लोप किया जाएगा और धारा 6, धारा 7, धारा 8 एवं धारा 9 का पुनःक्रमांकन किया जाएगा जैसा कि क्रमशः धारा 4, धारा 5, धारा 6 तथा धारा 7 में किया गया है।

भरत पाराशर, प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 9th March, 2023

F. 14(69)/LA-2020/dsAdvice/122-130—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 14th February, 2023 and is hereby published for general information:-

“THE SALARY AND ALLOWANCES OF THE CHIEF WHIP IN THE LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (AMENDMENT) ACT, 2023”

(DELHI ACT NO. 05 OF 2023)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 4th July, 2022).

[9th March February, 2023]

An Act to further to amend the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy-third year of the Republic of India as follows:-

1. Short title, and commencement. - (1) This Act may be called the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi (Amendment) Act, 2023.

(2) It shall come into force on such date as the Lieutenant Governor may by notification in the Official Gazette, appoint.

2. Amendment of section 3. – In the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003, (Delhi Act 5 of 2003) (hereinafter referred to as the principal Act), for section 3, the following section shall be substituted, namely:-

“(3) *The Chief Whip shall be entitled to receive a salary, allowances, and such other entitlements as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.*”

3. Omission of section 4 and section 5 and re-numbering of section 6, section 7, section 8 and section 9. – In the principal Act, section 4 and section 5 shall be omitted, and section 6, section 7, section 8 and section 9 shall be re-numbered as section 4, section 5 section 6 and section 7, respectively.

BHARAT PARASHAR, Principal Secy. (Law, Justice & Legislative Affairs)

भारत सरकार
GOVERNMENT OF INDIA



दिल्ली राजपत्र Delhi Gazette

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No. 80]	DELHI, FRIDAY, MARCH 10, 2023/PHALGUNA 19, 1944	[N. C. T. D. No. 520

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 9 मार्च, 2023

स. फा 14(69)/एलए-२०२०/dsadvise/167-175.—राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक के वेतन तथा भत्ते (संशोधन) अधिनियम, 2023 (२०२३ का दिल्ली अधिनियम ०५) की धारा 1 की उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, 14 फरवरी, 2023 उक्त अधिनियम को प्रवृत्त होने की तिथि निश्चित करते हैं ।

दिल्ली राष्ट्रीय राजधानी के उपराज्यपाल
के आदेश से और उनके नाम पर,

भरत पाराशर, प्रधान सचिव

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS**NOTIFICATION**

Delhi, the 9th March, 2023

No. F. 14(69)/LA-2020/ds advice 167-175.—In exercise of the powers conferred by the sub-section (2) of section 1 of the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi (Amendment) Act, 2023 (Act No 5 of 2023), the Lieutenant Governor of the National Capital Territory of Delhi hereby, appoints 14th February, 2023 as the date on which the aforesaid Act shall come into force.

By Order and in the Name of the Lieutenant Governor
of the National Capital Territory of Delhi,

BHARAT PARASHAR, Principal Secy.